

ITEM NO.23

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 306/2022

NEPAL DAS

Petitioner(s)

VERSUS

HIGH COURT OF CALCUTTA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 07-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s)

Mr. Rajeev Lochan, Adv.

Ms. Rinki Singh, Adv.

M/S. Mukesh Kumar Singh And Co., AOR

Ms. Kajal Kumari, Adv.

Ms. Sundri, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Petition under Article 32 of the Constitution of India is filed seeking directions for expeditious hearing of a petition which is already pending before the High Court! Ignorance of law is no defence. More than that such kind of petitions seem to be leading the litigant up the garden path.

The writ petition is dismissed.

Pending application(s), if any, stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER

